CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

0.4	NO./ PA=NO	1239/1993
	B. Appa Ro	Applicant (S)
Flag officer Commanding-in-Clied Eastern Navid Common Visakhapatnam & 2 other		
Date	Office Note	Orders
4 10		The OA is dismissed.
, 13	,	The OA is dismissed. No costs. orders orde
\ .'	•	separate Meets.
		HPTT HVNRJ
		M(A)
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(by

OA.1239/93

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri M.V.K. Vishwanatham, learned counsel for the Sri V. Rajeswara Rao, for applicant and/Sri N.V. Ramana, learned counsel for the respondents.

- 2. This OA is filed praying for quashing the Report of the Inquiry under file No.PES/7401/BAR/LHF dated 6-4-1993.
- 3. The report of the Inquiry Officer was already communicated to the applicant by the Disciplinary Authority requiring the former to submit his objections in regard to the said report. The Disciplinary Authority will naturally consider all these objections before taking final decision in the matter. It is stated for the applicant that the inquiry was closed even though the applicant requested for some more time to obtain certificate from MRO. It is open to the applicant to make submission before the Disciplinary authority requesting the said authority to order reopening the inquiry so as to enable him to submit his caste certificate. And if such a representation is going to be made, the disciplinary athority has to consider the same on merits.
- 4. It is not the case of the applicant that the Disciplinary authority has no power to initiate disciplinary proceedings against the applicant or that he has no power to appoint Inquiry Officer. In the absence of such infirmity the Court/ T_r ibunal will not interfere at the middle of the inquiry.
- 5. Thus, there are no grounds for interfering with the inquiry report at this stage and as already observed, it is

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for the Disciplinary authority to consider all the objections raised against the said Inquiry report and also with the request in regard to reopening of the inquiry.

6. Hence, this OA is dismissed at the admission stage. But the Disciplinary authority had to consider the objections and requests refered to without being influenced by the dismissal of this OA. No costs.

P. D. 26

(P.T. Thiruvengadam)
Member(Admn)

(V. Neeladri Rao) Vice Chairman

<u>Dated</u>: October 4, 93 Dictated in the Open Court

Deputy Registration

sk To

 The Flag Officer, Commanding-in-Chief, Eastern Naval Command, visakhapatnam.

- The Deputy General Manager (Personnel), Eastern Naval Command, visakhapatnam.
- The Chief StaffOfficer (Personnel & Admn.)
 HQ Eastern Naval Command, Visakhapatnam.
- 4. One copy to Mr.M.v.K.viswanadham, Advocate, "Sindhu" 8-3-678/69, Pragathi Nagar, Yousufguda, Hyd-45.
- 5. One copy to Mr.N. V. Ramana, Addl. CGSC. CAT. Hyd.
- 6. One copy to Library, CAT.Hyd.
- 7. One spare copy.

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CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR.A. . GORTHI : MEMBER(A)

AND

THE HON BLE MR.T. CHANDRASEKHAR REDDY MEMBER (JUDL)

AND

THE HON BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 4 - 10 -1993.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No.

1239/93.

T.A.No.

(W.P.

Admitted and Interim directions issued

Allowed.

Disposed of with directions Dimissed.

Dismissed as withdrawn

Desmissed for default.

Rejected/ordered.

No order as to costs.

mvq

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